

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2644/92

New Delhi this the 1st day of December 1997

Hon'ble Shri K. Muthukumar, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Niranjan Singh, A.S.I. No. 1025/D
S/o Shri Karam Singh,
Police Station,
Haus Khaz, New Delhi.

....Applicant

(By Advocate: Shri K.B.S. Rajan)

Versus

1. The Delhi Administration
through
The Lt. Governor
Old Secretariat
Delhi

2. The Commissioner of Police
Police Headquarters
Indraprasta Estate
New Delhi 110 002

....Respondents

(By Advocate: Shri Amresh Mathur)

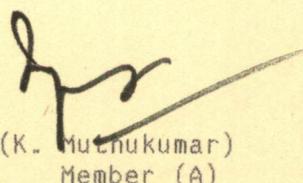
ORDER (Oral)

By Hon'ble Shri K. Muthukumar, Member (A)

Shri Rajan learned counsel for the applicant submits that applicant has already got the relief and prays that this application may be dismissed as having become infructuous. In the light of this submission this application is dismissed as having become infructuous.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)


(K. Muthukumar)
Member (A)

cc.